

Statement-II**Statewise Number of Exclusive TRYSEM Training Centres (ETTCs) Sanctioned**

Name of the States	No. of ETTCs Sanctioned
Andhra Pradesh	91
Assam	44
Gujarat	10
Kerala	28
Madhya Pradesh	99
Maharashtra	30
Manipur	1
Meghalaya	7
Orissa	17
Rajasthan	79
Tamil Nadu	3
Uttar Pradesh	21
Himachal Pradesh	4
Karnataka	7
Total	441

[Translation]

Employment to Widows

2496. SHRI RAVI PRAKASH VERMA :

SHRI AMAN KUMAR NAGRA :

Will the Minister of LABOUR be pleased to state:

- (a) whether the widows are provided employment immediately through employment exchanges;
- (b) if not, the reasons therefor;
- (c) whether there is any proposal to provide employment to widows immediately;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (e) The Government has classified certain special types of job seekers into 4 priority Categories namely Category I, Category II (A), Category II(B), and Category III for the purpose of providing employment in

Groups 'C' and 'D' posts through Employment Exchanges. The Widows/Divorced Women have been accorded priority III and the Employment Exchanges are required to make submission accordingly against priority vacancies notified to them.

[English]

Cases Under Vigilance Wing of Super Bazar

2497. DR. BIZAY SONKAR SHASTRI : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) the number of cases registered by the vigilance wing of the Super Bazar during the last five years;
- (b) the number out of those cases pending/cleared so far;
- (c) the reasons for delay in clearing the remaining cases; and
- (d) the steps taken by the Government for speedy disposal of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) According to the information furnished by the Super Bazar the total number of vigilance cases taken up by the vigilance Wing of Super Bazar during last five years is 170.

(b) The pendency position of cases, category-wise, is as under:-

i) Major penalty	-	6
ii) Minor penalty	-	nil
iii) Cases under processing after inquiry	-	9

(c) The delay in clearing the cases due to non-availability of witnesses in many cases who are outsiders, non-availability of old records and in some cases sickness of the Inquiry Officer etc. Super Bazar has informed that all pending cases would be completed expeditiously. The cases are, however, reviewed at periodic intervals of a month.

(d) These disciplinary cases are reviewed in the Ministry at the end of each month. Quarterly meetings are also held in the Ministry. Instructions are issued by the Govt. from time to time for speedy disposal of cases. Specific cases where the problems are seen, are also discussed to ensure that the cases are disposed off at a faster rate.

Drugs and Cosmetics Act, 1940

2498. SHRI PADMA NAVA BEHERA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government are aware that the medicinal preparations like weak ginger, Tincture B.P., Tincture of orange I.P., Ashok Liquid extract I.P. are being misused as cheap source of intoxicants in the State of Orissa;

(b) if so, whether the Government propose to ban and amend the section 26-A of the Drugs and Cosmetics Act, 1940;

(c) if not, whether such drugs containing more than 30% of alcohol can be brought under schedule-H or X so as to make the same available only under prescription from registered medical practitioners by amending the Drugs and Cosmetic Rules, 1945; and

(d) if so, the steps taken/proposed to be taken to prevent such misuse?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No such incident has come to notice.

(b) Banning of drugs under Section 26-A of the Drugs & Cosmetics Act, 1940 is done on the basis of evidence of harmful effects or irrationality and on the recommendation of the experts.

(c) and (d) Alcoholic medical preparations do not fall in the category of narcotic and psychotronic drugs which alone can be considered for inclusion in Schedule 'X'. As regards inclusion of drugs containing more than 30% alcohol in schedule 'H' the matter is to be considered by expert bodies viz, Drug Consultative Committee and Drugs Technical Advisory Board before any action taken.

Revised Pay Scale of Radiographers/ X-Ray Technicians

2499. SHRI GANGARAM KOLI : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Fifth Pay Commission has revised the pay scale of Radiographers/X-Ray Technicians working in the Directorate of Central Government Health Schemes;

(b) if so, the details thereof;

(c) the number of existing Radiographers/X-Ray Technicians working in CGHS alongwith their scale of pay fixed after the implementation of Fifth Pay Commission Report;

(d) whether any representation for anomaly in fixation of pay has been received by the Government;

(e) if so, the details thereof and the action taken by the Government thereon; and

(f) if not, the time by which the anomalies is likely to be redressed by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) Yes, Sir. Statement is attached.

(c) and (d) Yes, Sir. There are 5 posts of Radiographers/X-Ray Technicians sanctioned under CHGS, Delhi, who have been fixed in the revised pay scale of Rs. 4,500-125-7000. Two representations have been received in this regard.

(e) and (f) The Radiographers/X-Ray Technicians have been demanding revision of pay scale to Rs. 5000-150-8000. An Anomaly Committee has been constituted in the Ministry under the Chairpersonship of Additional Secretary. After the above demand is examined and the anomaly established, it will be referred to the Anomaly Committee for consideration.

Statement

The 5th Pay Commission recommended scales of pay for the posts of Radiographers/X-Ray Technicians as follows:-

Sl. No.	Existing Designation	Present Scales (Rs.)	Proposed Scales		Proposed Designation
			Pre-revised (Rs.)	Revised (Rs.)	
1	Radiographer Technician Supervisor/Sr. Radiographer	—	2000-3500	6500-10500	Radiographer-I
2	Radiographer Technician Supervisor/Sr. Radiographer	1640-2900	1640-2900	5500-9000	Radiographer-II
3	Radiographer	1350-2200	1600-2660	5000-8000	Radiographer-III
4	—	—	1400-2300	4500-7000	Asstt. Radiographer-I
5	Sr. Dark Room Asst. Technician	1200-2040	1320-2040	4000-6000	Asstt. Radiographer-II
6	Dark Room Asstt. Technician Asstt. (X-Ray)	950-1500	950-1500	3050-4590	Asstt. Radiographer-III